

Open Court

**Central Administrative Tribunal, Allahabad Bench,
Allahabad**

Original Application No.330/00025/2020

This the 17th day of February, 2021.

Present.

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Dharmpal aged about 27 years, S/o Late Shri Shiv Pal R/o Village Parari, Post Devapur, Pargana Rampur District Pratapgarh.

.....Applicant

By Advocate: Shri Sunil/Shri Avinash Kr. Sharma

Versus

1. Union of India through Chief Engineer, Central Command (M.E.S) Lucknow.
2. Garrison Engineer, Military Engineer Service (M.E.S) Cantt, Kanpur.
3. Junior Engineer, Military Engineer Services (M.E.S) Cantt, Kanpur.

.....Respondents

By Advocate: Sri Mritunjay Singh

ORDER

Heard Shri Sunil assisted by Shri Avnish Kumar Sharma, learned counsel for the applicant, Shri Dharmendra Tiwari holding brief of Shri Mritunjay Singh, learned counsel for respondents and perused the record.

2. By means of instant O.A., the applicant has challenged the legality and correctness of the impugned order dated 13.08.2019 whereby his representation dated 11.03.2013 regarding employment on compassionate ground has been disposed of with a direction to the applicant to move a fresh application along with current status of family members and their financial status.
3. At the very outset, learned counsel for the applicant submitted that applicant is ready to move a fresh representation within 2 weeks before the concerned authority, showing the current status of family members along with their current financial status and the applicant will be satisfied at this stage, if

the respondent concerned, who is competent authority, is directed to consider and decide it by a reasoned and speaking order, in accordance with law in a time bound manner.

4. Learned counsel for respondents has submitted that respondents themselves while disposing of the representation of the applicant, had asked him to move afresh representation. Therefore, if the applicant moves a fresh representation providing the information sought, it will be decided.

5. In view of the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally with the following direction:-

“Applicant shall move a fresh representation within a period of two weeks from today showing the current status of family members and their financial status. If applicant moves the representation within a period of two weeks, respondent concerned, who is the competent authority shall consider and decide it, in accordance with law within a period of four months from the date of receipt of representation along with certified copy of this order. The decision so taken shall be communicated to the applicants without any delay.

With the aforesaid direction, this O.A. is disposed of.

6. It is made clear that Tribunal has not expressed any opinion on the merit of the case.

7. No order as to costs.

**(Justice Vijay Lakshmi)
Member (J)**

Manish/-